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Title: Introduction of the Code of Civil Procedure (Amendment) Bill, 2018 *(*Substitution of new sections 35A and 35B).

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908 with a view to provide for imposition of punitive costs by Courts in cases of false or vexatious claims or defences and for causing delays and for matters connected therewith.

HON. DEPUTY SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908 with a view to provide for imposition of punitive costs by Courts in cases of false or vexatious claims or defences and for causing delays and for matters connected therewith."

The motion was adopted.

SHRI BHARTRUHARI MAHTAB : Sir, I introduce the Bill.